

(c) if so, the details thereof;

(d) whether the Government have constituted an Inter-Ministerial Committee to review/amend the system of examination;

(e) if so, the outcome of such Committee report; and

(f) the action taken by Government thereof and to publish the committee report?

THE MINISTER OF LABOUR (SHRI M. ARUNACHALAM) : (a) Yes Sir.

(b) and (c). While the number of candidates appearing in the First Class Managership Examination (Metal) ranged between 399 and 436 during 1990 to 1994, in the First Class Managership Examination (Coal) only 28 candidates appeared in 1990. In the subsequent years, the candidates appearing in First Class Managership Examination (Coal) ranged 1190 in 1991 to 2100 in 1994.

(d) Yes sir.

(e) and (f). The Committee inter alia, recommended continuance of the existing system of granting two levels certificate of competency for managerial personnel (i.e. 2nd class Manager's certificate and 1st class Manager's certificate), enhancement of academic qualifications for 2nd class Manager's examination, increase in service experience for inhouse candidates etc. The system of grant of two levels certificate of competency for managerial personnel is accordingly being continued. Other recommendations of the Committee have been accepted with some modifications for implementation.

Flights of UN Military Observers over Srinagar

4044. SHRI AJIT KUMAR MEHTA : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether it is a fact that the United Nations Military Observer Group (UNMOG) in India and Pakistan has been operating flights from Islamabad to Delhi with an unauthorised halt at Srinagar;

(b) if so, the details thereof;

(c) the implications involved in operating the flights by the UNMOG in India and Pakistan to Delhi and its illegal halt at Srinagar; and

(d) the action taken by the Government in the matter?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM) : (a) to (d). On 7th November, 1996 UN-KBZ Beechcraft Air-100, belonging to KENN BOREK AIR Ltd. operated from Islamabad to Srinagar. The flight was authorised to fly *vide* AOR No. 796 dated 1st November, 1996 from Islamabad to Srinagar, Srinagar to Rajouri, Rajouri to Jammu, Jammu to Srinagar and Srinagar to Islamabad.

The operation of this aircraft was permitted under the Air Headquarters authority since the Air Traffic Control at Srinagar Airport is under the Indian Air Force.

Development of Bellary Airstrip in Karnataka

4045. SHRI K.C. KONDAIAH : Will the Minister of CIVIL AVIATION be pleased to state :

(a) whether the Government propose to develop Bellary airstrip in Karnataka;

(b) if so, the details thereof and the estimated cost involved therein; and

(c) the amount proposed to be spent during 1996-97 thereon?

THE MINISTER OF CIVIL AVIATION AND MINISTER OF INFORMATION AND BROADCASTING (SHRI C.M. IBRAHIM) : (a) to (c). No, Sir. Bellary airstrip belongs to the State Government of Karnataka. Airports Authority of India has no plans to develop this aerodrome.

Misbehaviours with Employees of SAIL

4046. SHRI SUKH LAL KUSHWAHA : Will the Minister of STEEL be pleased to state :

(a) whether the attention of the Government has been drawn to the oppressive incident occurred on March 24, 1996 on the workers of Steel Authority of India Limited unit located at Babupur (M.P.) in which the workers of the unit were manhandled and misbehaved by the security forces at the behest of the management of the unit; and

(b) if so, the details thereof and the action taken against the guilty persons?

THE MINISTER OF STEEL AND MINISTER OF MINES (SHRI BIRENDRA PRASAD BAISHYA) : (a) and (b). No incident involving manhandling etc. of workmen of SAIL unit located at Babupur (Satna), Madhya Pradesh, took place on March 24, 1996. However, an incident of physical assault/manhandling of a senior officer of the Company, and not manhandling of the workmen, did take place on March 24, 1995 (and not 24.3.1996). The Central Industrial Security Force (CISF) which intervened to protect the officer, when the workmen turned violent, also subsequently lodged an FIR against the persons involved in the assault/manhandling. Thirteen workmen directly involved in the assault were suspended/chargesheeted and departmental proceedings were initiated against them.

Irregularities Levelled against SAIL Officials

4047. SHRI BANWARI LAL PUROHIT : Will the Minister of STEEL be pleased to state :

(a) whether the Government have asked CBI to look into allegations of irregularities levelled against

the SAIL's commercial alliances between 1992 and 1994:

(b) if so, the details of commercial alliance held by SAIL between 1992 and 1994:

(c) whether the Government propose to investigate and take action against the involved officials of SAIL who conducted irregularities in allotment of steel to various traders; and

(d) if so, the facts and details thereof?

THE MINISTER OF STEEL AND MINISTER OF MINES (SHRI BIRENDRA PRASAD BAISHYA) : (a) to (d). Allegations of irregularities, as and when received, are inquired into and action taken on merits. Ministry of Steel has not asked for any CBI enquiry; there is no specific scheme known as commercial alliance under which SAIL supplies materials to its customers. SAIL has in fact various schemes in vogue under which it supplies materials to its customers. All the eligible customers under the various schemes are allowed to book the materials uniformly without any discrimination. The schemes which SAIL operated during the year 1992-93 to 1994-95 under the extant guidelines are as under :

Year	Schemes
1992-93	- Demand Registration scheme.
	- Annual Booking scheme.
	- Long Term Booking Scheme.
	- Quarterly Booking scheme.
1993-94	- Annual Booking scheme.
	- Long Term Booking scheme.
	- Quarterly Booking scheme.
	- Memorandum of Understanding scheme.
1994-95	- Continuous Booking scheme.
	- Memorandum of Understanding scheme.
	- Annual Booking scheme.
	- Quarterly Booking scheme.
	- Continuous Booking scheme.

Deputation to V.S.N.L.

4048. DR. BALIRAM : Will the Minister of COMMUNICATIONS be pleased to refer to reply given to Unstarred Question No. 3252, on August 29, 1996 and state :

(a) the date of issue of order for repatriation of the Chief Financial Officer in Videsh Sanchar Nigam Limited

who was on deputation from Department of Telecommunications, to the parent cadre.

(b) whether this officer has been relieved by the Chairman, Videsh Sanchar Nigam Limited.

(c) if not, the reasons thereof and the action taken against the Chairman, Videsh Sanchar Nigam Limited for not obeying the orders of the Government; and

(d) if so, the date of joining of that officer in Department of Telecommunications?

THE MINISTER OF COMMUNICATIONS (SHRI BENI PRASAD VARMA) : (a) to (d). Order for repatriation of the Chief Financial Officer Smt. Annie Moraes in Videsh Sanchar Nigam Ltd. (VSNL) to Department of Telecommunication was issued on 21st August, 1996. The officer was relieved from VSNL on 29th November, 1996. She joined the parent organisation i.e. Department of Telecommunication on 5th December, 1996.

Discrimination with Backward Class Employees

4049. SHRI MRUTYUNJAYA NAYAK : Will the Minister of MINES be pleased to state :

(a) whether some employees of general category dismissed from service on serious charges were reinstated by the Hindustan Copper Limited whereas some helpers (Mines) belonging to backward class have not been reinstated though they remained absent from duty on grounds of illness after having informed the office as reported in Hindi daily 'Public Asia' dated February 7, 1996:

(b) if so, the details thereof and reasons for such discrimination:

(c) the steps taken to reinstate the above helpers (Mines); and

(d) the action taken against the officials found guilty in this regard?

THE MINISTER OF STEEL AND MINISTER OF MINES (SHRI BIRENDRA PRASAD BAISHYA) : (a) No, Sir.

(b) to (d). Do not arise.

Employees Working in Centaur Hotel

4050. SHRI GULAM RASOOL KAR : Will the Minister of CIVIL AVIATION be pleased to state :

(a) the strength of the employees in Centaur Hotel at Srinagar as on April, 1994, 1995 and 1996:

(b) the amount of profit earned/loss incurred by the above hotel during the last three years:

(c) the reasons for losses, if any; and

(d) the steps taken to make the hotel profitable?